

GOVERNMENT OF INDIA  
(DEPARTMENT OF REVENUE & BANKING)

NEW DELHI, THE 9th June, 1976.

NOTIFICATION  
INCOME TAX

No.1351(F.NO.404/42/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri P.P. Surman, who is a gazetted officer of the Central Government, to exercise the powers of Tax Recovery Officer under the said Act.

2. The appointment of Shri J.M. Bhattacharjee as Tax Recovery Officer made under Notification No.865 (F.NO.404/50/75-ITCC) dated the 4th April, 1975 is hereby cancelled with effect from the 1st July, 1976.

3. This Notification shall come into force with effect from the 1st July, 1976.

Sd/-(J.P. MITTAL)  
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

To

The Manager,  
Government of India Press,  
New Delhi.

No.1351(F.NO.404/42/76-ITCC)

Copy forwarded to:-

1. The Comptroller and Auditor General of India, New Delhi.
2. The Chief Secretary to the Govt. of Assam, Gauhati/Meghalaya, Shillong/Nagaland, Kohima/Manipur, Imbal/Tripura, Agartala/ Arunachal Pradesh, Itanagar/Mizoram, Aizwal.
3. The Accountant General, Assam etc., Shillong.
4. The Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
5. Bulletin Section (5 copies).
6. The Commissioner of Income-tax, North Eastern Region, Shillong.
7. Guard file.
8. The Director of Inspection (RS&F), New Delhi.

Sd/-(V.P. MITTAL)  
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

AUTHORISED FOR ISSUE.

*J.P. Prasad*  
(S.C. PRASAD)  
OFFICER ON SPECIAL DUTY  
DIRECTORATE OF INSPECTION (RS&F)

'Aggarwal'

NO.50/ITCC/1344/361/RS&F/76.